

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No.332/00551/2018**

**This the 20<sup>th</sup> day of December, 2018**

**Hon'ble Ms. Jasmine Ahmed, Member - J  
Hon'ble Mr. Devendra Chaudhry, Member - A**

1. Yogendra Pratap Singh, aged about 34 years, s/o Shri Mahendra Pratap Singh, resident of-305 Udampura (Nikasha) Kalpi, Distt. Jalaun.
2. Manish Kumar Yadav, aged about 28 years, s/o Shri Ram Nagina Singh, resident of-Vill Baksha Mainpur, Ghazipur.
3. Arvind Kumar, aged about 30 years, s/o Shri Sudama Yadav, resident of Vill Sarvarpur, Bhatauli, Post -Ghosi, Distt- Mau.

..... Applicants

By Advocate: Sri Praveen Kumar

**VERSUS**

1. The UNION OF INDIA, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Sr. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

..... Respondents

By Advocate: Mr. Ashutosh Pathak

**O R D E R (ORAL)**

Delivered by:

**Hon'ble Ms. Jasmine Ahmed, Member - J**

This Original Application (OA) has been preferred against impugned order dated 20.01.2017 whereby certain incumbents have been engaged as Health & Malaria Inspector by ignoring the claim of the applicants.

2. In this regard, learned counsel for the applicants' states that the applicants have preferred representation dated 16.02.2017 and 30.03.2017 to the respondents but the respondents have not taken any decision as yet. He prays, at this stage, that he will be happy and satisfied if a direction be given to the respondents to decide the representation of the applicants pending with the respondents in a time bound manner.

3. Taking into account the prayer of the applicant's counsel, we direct the respondents to take a decision on the pending representation of the applicants dated 16.02.2017 and 30.03.2017 within six weeks from the date of receipt of certified copy of this order. It is made clear that we have not commented anything on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)  
Member (A)

(Jasmine Ahmed)  
Member (J)

JNS